

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Ins) No.183 of 2021

IN THE MATTER OF:

Arrow Engineering Ltd.

...Appellant

Versus

Golden Tobacco Ltd.

...Respondent

**For Appellant: Shri Robin Jaisinghani, Shri Vikas Mehta and
 Shri Rajat Sehgal, Advocates**

For Respondent: None

ORDER
(Virtual Mode)

10.03.2021 Heard.

Issue Notice. Requisite along with process fee, if not filed, be filed by 15.03.2021. If the Appellant provides e-mail address of Respondent, let notice be also issued through e-mail.

Counsel for Appellant submits that the Appellant has filed in the Registry list with additional documents. It is stated that those documents were part of record of the Adjudicating Authority (National Company Law Tribunal, Ahmedabad Bench, Ahmedabad). The same may be received.

List the Appeal 'for admission (after Notice) hearing' on 16th April, 2021.

[Justice A.I.S. Cheema]
Member (Judicial)

[Dr. Alok Srivastava]
Member (Technical)

rs/md